

**Reserve Bank of India  
Foreign Exchange Department  
Central Office, Mumbai-400 001**

**Notification No. FEMA.271/RB-2013 dated March 19, 2013**

**Foreign Exchange Management (Transfer or Issue of any  
Foreign Security) (Third Amendment) Regulations, 2013**

In exercise of the powers conferred by clause (a) of sub-section (3) of Section 6 and sub-section (2) of Section 47 of the Foreign Exchange Management Act, 1999 (42 of 1999), the Reserve Bank hereby makes the following amendments in the Foreign Exchange Management (Transfer or Issue of Any Foreign Security) Regulations 2004 ([Notification No. FEMA.120/RB-2004 dated July 7, 2004](#)), as amended from time to time, (hereinafter called the Principal Regulations or the Notification) namely:-

**1. Short Title & Commencement:-**

- (i) These Regulations shall be called the Foreign Exchange Management (Transfer or Issue of Any Foreign Security) (Third Amendment) Regulations, 2013.
- (ii) They shall come into force from the date of publication in Official Gazette.

**2. Insertion of new Regulation in Part I:-**

In Part I, after Regulation 6C, the following Regulation shall be inserted:

“6D General Permission for Acquiring Equity of SWIFT

A banking company in India, being licensed by the Reserve Bank of India under the provisions of the Banking Regulation Act, 1949, may acquire the shares of Society for Worldwide Interbank Financial Telecommunication (SWIFT), Belgium as per the by-laws of SWIFT, provided that such banking company has been permitted by the Reserve Bank for admission to the ‘SWIFT User’s Group in India’ as member.”

(Rashmi Fauzdar)  
Chief General Manager

Foot Note:

The Principal Regulations were published in the Official Gazette of GOI vide G.S.R. No 757 (E) dated November 19, 2004 – in Part II, Section 3, Sub-section (i) and subsequently amended vide :-

G.S.R. No. 220 (E) dated April 7, 2005,  
G.S.R. No. 337 (E) dated May 27, 2005,  
G.S.R. No. 552 (E) dated August 31, 2005,  
G.S.R. No. 535 (E) dated September 6, 2006,  
G.S.R. No.13 (E) dated January 5, 2008,  
G.S.R. No. 209(E) dated March 25, 2008,  
G.S.R. No.676 (E) dated September 24, 2008,  
G.S.R. No.756 (E) dated September 31, 2008,  
G.S.R. No.108 (E) dated February 20, 2009,  
G.S.R. No. 301(E) dated May 1, 2009,  
G.S.R. No. 441(E) dated June 23, 2009,  
G.S.R. No. 609(E) dated August 28, 2009,  
G.S.R. No. 607(E) dated August 3, 2012,  
G.S.R. No. 609(E) dated August 3, 2012,  
G.S.R. No. 947(E) dated December 31, 2012,  
G.S.R.No.\_\_\_\_\_ dated \_\_\_\_\_ and  
G.S.R.No.\_\_\_\_\_ dated \_\_\_\_\_.

**Published in the Official Gazette of Government  
of India – Extraordinary – Part-II, Section 3,  
Sub-Section (i) dated 29.05.2013- G.S.R.No.345 (E)**